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# (2002) 09 DEL CK 0172 Delhi High Court

**Case No:** C.W.P. No. 3922 of 2002

Union of India (UOI) APPELLANT

Vs

R.C. Kohli RESPONDENT

Date of Decision: Sept. 19, 2002

### **Acts Referred:**

• Administrative Tribunals Act, 1985 - Section 19

All India Services (Conduct) Rules, 1968 - Rule 3(1), 8(2)

• Central Civil Services (Pension) Rules, 1972 - Rule 9

Hon'ble Judges: S.B. Sinha, C.J; A.K. Sikri, J

Bench: Division Bench

Advocate: Jyoti Singh, for the Appellant; C. Hari Shankar, for the Respondent

Final Decision: Allowed

### **Judgement**

#### S.B. Sinha, C.J.

An Order dated 28.05.2002 passed by the Central Administrative Tribunal, Principal Bench, New Delhi (hereinafter for the sake of brevity referred to as, "the Tribunal") in O.A. No. 1656 of 2002 allowing an application u/s 19 of the Administrative Tribunals Act filed by the respondent herein, is the subject matter of this writ petition.

## 2. The basic fact of the matter is not in dispute.

The respondent herein at all material times was the Deputy Director (Civil defense) in the Directorate of Home Guards/ Civil defense. The Directorate was required to purchase a new EPABX System for which they approached the MTNL for their rates in March, 1990. MTNL in June, 1990 intimated that 25 line EPABX was available at a cost of Rs. 48,000/-. Allegedly the Department in principle accepted the terms and conditions of MTNL, but the respondent with a pre-meditated design shelved the proposal of MTNL and even before the composite notice inviting tenders was issued sought for approval for purchase of a Meltron Equipment worth Rs. 8 lacs from M/s.

Guru Sons. The matter was allegedly investigated by the Anti Corruption Branch where after a prima facie case of financial irregularities in the said purchase causing loss of over Rs. 3.5 lacs to the Government had bene made out. A regular departmental proceedings was initiated wherein a charge-sheet was issued to the respondent herein, which is in the following terms:-

"That Shri R.C. Kohli, IPC (AGMU: 66), while functioning in the Directorate of General of Home Guards and Civil defense, Delhi during the period from 16.1.89 to 30.4.93 failed to maintain absolute integrity and devotion to duty and acted in a manner unbecoming of a member of the Service in a much as he was instrumental in obtaining the approval of the competent authority to the purchase of EPABX System (MELTRON-1236 and MELTRON-2464) supplied by M/S Guru sons Communications Pvt. Ltd. for installation in the Headquarters and the Civil defense Control Room of the Directorate General of Home Guards and Civil defense, Delhi notwithstanding the fact that the offer made by the said private firm for supply of this equipment was costliest amongst the offers received in response to an open advertisement. The purchase of this costlier equipment was justified on the ground that the equipment offered by the said firm was of a superior technology without either indicating the reasons because of which it was held that the equipment offered was actually of superior quality or making any technical assessment of the cheaper equipment offered by other bidders.

Shri R.C. Kohli, the then Deputy Director General (Civil defense) in the Directorate General of Home Guards and Civil defense, Delhi thereby contravened the provisions of Rule 3(1) of the AIS (Conduct) Rules, 1968."

The requisite documents were also supplied to the respondent herein vide office memorandum dated 23.10.2000. The respondent herein on or about 29.11.2000 replied to the said charge sheet.

The Ministry of Home Affairs in exercise of its power conferred upon it under Sub-rule (2) of Rule 8 of the All India Service (Discipline and Appeal) Rules appointed an Inquiry Officer. A Presenting Officer was also appointed. At that stage, the said Original Application was filed.

3. The learned Tribunal in its impugned judgment inter alia arrived at a finding that as the decision to purchase the said equipment had not been taken by the respondent herein alone and the matter passed hands through several committees and ultimately cleared by the Director General on the basis of the reports of the Committees, the respondent herein cannot be held to be guilty of the said charges.

It was found that the Meltron is a Government Undertaking and not a private company. It was held that M/s. Guru Sons had made the offer for supply of the said equipment and the same was considered along with the offers of several other firms. It had further been found that the said equipment is being used in several important governmental organizations or the institutions. It was held:-

"The buyer department will be within its rights to look for the best equipment/system keeping in view its needs and requirements. There is nothing wrong if during the course of evaluation of competing offers, regard is also had to the reputation enjoyed by a supplier. In the decision making process, a large number of persons/officers are involved, on the finance side as well as on the technical side. There is nothing to show that the applicant exercised undue influence on any of the Members of the aforesaid committees and teams to make a recommendation in favor of the Meltron equipment. In such a situation, it is not possible, in our judgment, to doubt the integrity of the applicant. The prima facie conclusions to the contrary arrived at by the respondents are, in our view, based on inadequate and improper appreciation of the facts and circumstances of the case, and inasmuch as no rational person would have, on due application of mind, reached the conclusions about lack of integrity, we are also inclined to hold that the aforesaid conclusion suffers from the vice of perversity."

- 4. The learned Tribunal further relying upon a decision of the Apex Court in <u>The State of Madhya Pradesh Vs. Bani Singh and another</u>, inter alias observed that there was no reason for initiation of a departmental proceeding after an unusual long delay of over eight years, particularly when such a delay had not been properly explained.
- 5. Ms. Jyoti Singh, the learned counsel appearing on behalf of the petitioner, would submit that the respondent herein in his original application did not question the legality or validity of the said charge on the ground of delay. Had such plea been taken, the learned counsel would contend, the petitioner could have shown the reasons for issuance of the charge sheet after such a long period. The learned counsel would submit that the Tribunal, Therefore, went wrong in allowing the respondent herein to raise such a plea. The learned counsel would submit that it was not a fit case where the learned Tribunal could have exercised its jurisdiction inasmuch as the question as regards merit on the charges could be considered only in the disciplinary proceedings, but not at that stage. The Tribunal, thus, went wrong, the learned counsel would contend, in entering into the merit of the matter.
- 6. Mr. C. Hari Shankar, the learned counsel appearing on behalf of the respondent conceded that the plea of delay had not been raised in the original application. The learned counsel, however, would submit that the respondent had been proceeded against at a point of time when he was about to retire.

According to the learned counsel, the respondent was only a member of the technical committee. The matter relating to purchase of EPABX system, however, was considered by two committees, namely, Technical Assistant Committee and Purchase Committee and ultimately the same was approved by the Director General and, thus, no case was made out for initiating a departmental proceeding.

According to the learned counsel, as upon a perusal of the records, the Tribunal has come to a conclusion that no allegation of corruption has been made nor was it a case where the respondent herein had been charged with some ulterior motive, this court may not interfere with the impugned judgment.

According to the learned counsel, a bare perusal of the judgment of the Tribunal would clearly show that it satisfied itself even if an enquiry is held against the respondent the respondent would have been exonerated.

7. It is trite that normally the Court and/or Tribunal would nt interfere at a stage of show-cause.

In State of Uttar Pradesh Vs. Brahm Datt Sharma and Another, the Apex Court held:-

"9. The High Court was not justified in quashing the show cause notice. When a show cause notice is issued to a Govt. servant under a statutory provision calling upon him to show cause, ordinarily the Govt. servant must place him case before the authority concerned by showing cause and the courts should be reluctant to interfere with the notice at that stage unless the notice is shown to have been issued palpably without any authority of law. The purpose of issuing show cause notice is to afford opportunity of hearing to the Govt. servant and once cause is shown it is open to the Govt. to consider the matter in the light of the facts and submissions placed by the Govt. servant and only thereafter a final decision in the matter could be taken Interference by the Court before that stage would be premature. The High Court in our opinion ought not to have interfered with the show cause notice."

However, that is not to say that a charge sheet can never be assailed or subjected to judicial review. A charge sheet can be declared as invalid on any of the following grounds:-

- (i) If it is not in conformity with law.
- (ii) If it discloses bias or pre-judgment of the guilt of the charged employee.
- (iii) There is non-application of mind in issuing the charge-sheet.
- (iv) If it does not disclose any misconduct.
- (v) If it is vague.
- (vi) If it is based on stale allegations.
- (vii) If it is issued mala fide.

The case of the respondent herein at best would come within the purview of ground (iv) aforementioned. As noticed hereinbefore, it stands admitted that issuance of the charge sheet was not questioned on the ground that the same had been based on stale allegations. Although the question as to whether the charge sheet discloses a

misconduct can be a ground for interference, but the same is possible when the charge sheet on the face of it together with the statement of imputation even if it be given face value and taken to be correct in its entirety, does not disclose a misconduct.

8. In Dy. Inspector General of Police Vs. K.S. Swaminathan, , the Apex Court held:-

"It is settled law by a catena of decisions of this Court that if the charge memo is totally vague and does not disclose any misconduct for which the charges have been framed, the tribunal or the court would not be justified at that stage to go into whether the charges are true and could be gone into, for it would be a matter on production of the evidence for consideration at the enquiry by the enquiry officer. At the stage of framing of the charge, the statement off facts and the charge-sheet supplied are required to be looked into by the court or the tribunal as to the nature of the charges, i.e., whether the statement of facts and material in support thereof supplied to the delinquent officer would disclose the alleged misconduct. The Tribunal, Therefore, was totally unjustified in going into the charges at that stage. It is not the case that the charge memo and the statement of facts do not disclose any misconduct alleged against the charge memo. In similar circumstances, in respect of other persons involved in the same transactions, this Court in appeals arising out of SLPs (C) Nos. 19453-63 of 1995 had on 9-2-1996 allowed the appeals, set aside the order passed by the Tribunal and remitted the matter holding that:

"This is not the stage at which the truth or otherwise of the charges ought to be looked into. This is the uniform view taken by this Court in such matters."

- 9. In Union of India and Anr. v. Ashok Kacker, 1995 Supp (1) SCC 180, the Apex Court clearly laid down the law in the following terms:-
- "4. Admittedly, the respondent has not yet submitted his reply to the chargesheet and the respondent rushed to the Central Administrative Tribunal merely on the information that a charge-sheet to this effect was to be issued to him. The Tribunal entertained the respondent"s application at that premature stage and quashed the charge-sheet issued during the pendency of the matter before the Tribunal on a ground which even the learned counsel for the respondent made no attempt to support. The respondent has the full opportunity to reply to the charge-sheet and to raise all the points available to him including those which are now urged on his behalf by learned counsel for the respondent. In our opinion, this was not the stage at which the Tribunal ought to have entertained such an application for quashing the charge-sheet and the appropriate course for the respondent had rushed to the Tribunal, we do not consider it necessary to require the Tribunal at this stage to examine any other point which may be available to the respondent or which may have been raised by him."

It was held that when a charge sheet is issued upon a government employee, he should be given full opportunity to reply to the charge sheet and raise all points

available to him and as such that was not the stage at which the Tribunal should entertain an application filed by a delinquent government servant. The appropriate course for him to adopt would be to file his reply to the charge sheet and invite the decision of the disciplinary authority thereon. Prior to that, such an application for quashing of the charge sheet would be pre-mature.

- 10. Yet again in State of Punjab and Ors. v. Arjit Singh: (1997)11SCC368, the Apex Court clearly held that the merit of the allegation on which the charge sheet was based, even though the charges had yet to be proved by evidence to be adduced in a disciplinary proceeding cannot be allowed.
- 11. Explanation offered by a delinquent employee is not a subject matter, which the Tribunal can advert to at that stage. When allegations are based on documents, such a question must be considered by the Inquiry Officer, not by the Tribunal and/or the Court.
- 12. It is also relevant to note that in <u>Union of India (UOI) and Others Vs. Upendra Singh</u>, the Apex Court clearly held that the charges framed in a disciplinary proceeding can be interfered only if no misconduct or the irregularity can be said to have been made out there from or if the charges framed are contrary to law.
- 13. The conspectus of decisions referred to hereinbefore leaves no manner of doubt that the scrutiny of administrative action is less intense at the stage of issuing notice show-cause than at a stage where the proceeding is finally concluded by the disciplinary authority. The validity of a proceeding at the time of issuance of charge sheet can be challenged on a very limited ground and the correctness or otherwise of the charges cannot ordinarily be a subject matter of judicial review.
- 14. We have gone through the charge sheet as also the statement of imputation and we are satisfied that a prima facie case had been made out for initiation of a disciplinary proceeding.

We are informed that the respondent had retired in the month of June, 2002, in this situation, it would be for the appropriate authority to consider as to whether the respondent herein could be proceeded against in terms of Rule 9 of the CCS (Pension) Rules or otherwise.

In this view of the matter, the impugned judgment cannot be sustained, which is set aside accordingly. This writ petition is allowed without any order as to costs.